

have intimated that they have undertaken Special Drives for this purpose.

[*Translation*]

Revival of Scooters India Ltd.

7434 DR. P.R. GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any proposal for the revival of Scooters India Ltd., Lucknow;

(b) if so, the details thereof; and

(c) the time by which the company is likely to be revived?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). As per the recent decision of the government the cases of the sick public sector units are required to be referred to the board for Industrial and Financial Reconstruction (BIFR) Accordingly, Scooters India Ltd. have been advised to refer their case to BIFR.

[*English*]

Coconut Field Labourers

7435. SHRI G.M.C. BALAYOGI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to bring any legislation for the benefit and protection of coconut field labourers;

(b) if so, the details thereof;

(c) whether the minimum wages Act and provident Fund Schemes are applicable to coconut field labourer;

(d) if so, details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Pending Provident Fund Cases in States

7436. SHRI SRIKANTA JENA:
SHRI RAM TAHAL
CHOUDHARY:
SHRI MOHAMMAD ALI
ASHRAF FATMI:

Will the PRIME MINISTER be pleased to state:

(a) the number of pending cases of payment of provident funds to the workers, State/Union Territory-wise;

(b) the amount of provident Fund arrears not deposited by employers, State/Union Territory-wise; and

(c) the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Statement I showing the number of pending Provident Fund claims, Statewise, is given below

(b) Statement II is given below

(c) In order to expedite settlement of pending claims which amount to about 7.6% of the total claims the employees provident Fund Organisation have fixed work norms for settlement staff. Special drives are periodically launched. Regular monitoring of